

THE RUBBER (PRODUCTION AND MARKETING)
AMENDMENT ACT, 1952

No. L of 1952.



Repealed by Act 36 of 1957

[2nd August, 1952]

An Act further to amend the Rubber (Production and Marketing) Act, 1947

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Rubber (Production and Marketing) Amendment Act, 1952.

2. Amendment of section 4, Act XXIV of 1947.—For clause (c) of subsection (3) of section 4 of the Rubber (Production and Marketing) Act, 1947, the following clause shall be substituted, namely:—

“(c) two members to be nominated by the Government of Madras one of whom shall be an official and the other a non-official;”.

Printed under the authority of the Government of Madras